GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA

UNSTARRED QUESTION NO. 2946 TO BE ANSWERED ON MARCH 27, 2023

ALLOTMENT OF LAND FOR INSTALLATION OF CHARGING POINTS

NO. 2946. SHRI RAM NATH THAKUR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether there is a provision under the proposed Master Plan of Delhi-2041 to allot an additional land to operational petrol pumps/CNG stations for setting up new charging points, in view of the increasing number of electric vehicles;
- (b) the number of firms which have forwarded their demand for additional land to set up their charging stations on CNG stations to the Ministry, during the last two years; and
- (c) the applications duly approved, rejected or kept pending by the Ministry?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

- (a) No, Sir. However, the Delhi Development Authority (DDA) has informed that the draft Master Plan for Delhi (MPD) -2041 contains the following provision for electric charging stations:
 - "Electric Charging stations or requisite infrastructure for other green fuels, shall be permitted as an integrated installation within fuel stations, wherever feasible".
- (b) DDA has informed that it has allotted 79 CNG sites to M/s Indraprastha Gas Limited (M/s IGL). There is no request for allotment of additional land to set up charging stations on CNG stations. However, M/s IGL on 03.09.2021 has requested DDA to grant permission for charging infrastructure in all existing 79 CNG sites as well as in all new allotments to be made in future, which is under process.
- (c) Does not arise in view of (b) above.
